

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 11 of 2012 &
I.A.No. 19 of 2012**

Dated : 22nd February, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**The Chairman, Tamil Nadu Generation
& Distribution Corporation Ltd. & Anr. ... Appellant(s)**

Versus

Indian Wind Power Association & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. S. Vallinayagam

Counsel for the Respondent(s): Mr. Senthil Jagadeesan, Mr. Krishna Dev

ORDER

It is represented that the counter has been filed. The learned counsel for the Appellant seeks some time to file the Rejoinder.

Post the matter for hearing on **01.03.2012**. In the meantime, the learned counsel for the Appellant is directed to file the Rejoinder after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/vs